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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2277/98

New Delhi this the 9th day of February, 1999.

Hon'ble Shri T.N. Bhat, Member(J)  
Hon'ble Shri S.P. Biswas, Member(A)

Dr. Murari Prasad Sarangi,  
S/o Sh. Sarat Chandra Sarangi,  
R/o Flat No. 510, Sector-9,  
R.K. Puram, New Delhi-22. .... Applicant

(through Sh. Sanjay Kunur, advocate)

versus

1. Union of India through  
the Secretary,  
Ministry of Personnel,  
Public Grievances & Pensions,  
(Dept. of Personnel & Training)  
North Block,  
Central Secretariat,  
New Delhi-1.
2. Union of India through  
Secretary,  
Ministry of Health & Family Welfare,  
(Dept. of Health)  
Nirman Bhawan,  
New Delhi-1.
3. The Principal & Medical Supdt.,  
Lady Hardinge Medical College  
and SMT, Sucheta Kripalani Hospital,  
Panchkuan Road,  
New Delhi-1. .... Respondents

(through Sh. VSR Krishna for Respondents No.1&2 and  
Sh. A.K. Bhardwaj for R-3)

ORDER(ORAL)

Hon'ble Shri T.N. Bhat, Member(J)

The learned counsel for respondents No.1 & 2  
produced before us a copy of an Office Memorandum dated  
02.02.99 issued by Ministry of Health & Family Welfare  
by which approval has been granted to the applicant  
being relieved for taking up the assignment with  
Government of Jamaica. The learned counsel for the

9.2.99

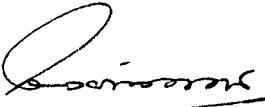
respondents contends that after issuance of the O.M. abid, the applicant's O.A. has become infructuous as this was the only relief claimed by him.

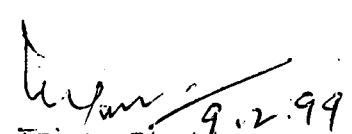
2. However, the learned counsel for the applicant states that in the aforesaid O.M. certain conditions have been placed and the applicant would like to make representation against those conditions.

3. After considering the matter and the contentions made by both sides, we grant liberty to the applicant to make representation against any condition placed in the office memorandum with which he might be aggrieved and the competent authority shall thereafter consider the representation and take appropriate decision.

4. With the aforesaid order, the O.A. is disposed of as having become infructuous.

5. A copy of this order be given today to the learned counsel for both the parties.

  
(S.P. Biswas)  
Member(A)

  
(T.N. Bhat)  
Member(J)

/vv/